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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 26th March, 2021.

No.LL(B).11/99/Pt/5. – The Meghalaya Lokayukta (Amendment) Act, 2021 (Act No. 7 of 2021) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2021.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 23rd March, 2021.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th March, 2021.

THE MEGHALAYA LOKAYUKTA (AMENDMENT) ACT, 2021**An****Act**

Further to amend the Meghalaya Lokayukta Act, 2014 (Meghalaya Act. No. 4 of 2014) (hereinafter referred to as the Principal Act).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-second Year of the Republic of India as follows:-

- Short title and commencement.**
1. (1) This Act may be called the Meghalaya Lokayukta (Amendment) Act, 2021.
- (2) It shall come into force on the date of publication in the Official Gazette.
- Amendment of Section 3.**
2. (1) In clause (a) of sub-section (2), after the semi-colon, the word "and" shall be substituted by the word "or";
- (2) Clause (b) of sub-section (2), shall be substituted by the following, namely,-
- "(b) such number of members, not exceeding four; or"
- (3) After clause (b) of sub-section (2), following clause (c) shall be inserted, namely,-
- "(c) A Chairperson and such number of members, not exceeding four."
- (4) After sub-section (4), the following subsection (5) shall be inserted namely,-
- "(5) Notwithstanding anything contained in the provisions of this Act or any other law for the time being in force, the Lokayukta shall be deemed to be constituted upon the appointment of a Chairperson or a Member."
- Substitution of Section 5.**
3. Section 5 of the Principal Act, shall be substituted by the following, namely,-
- "5. The Governor shall take or cause to be taken all necessary steps for the appointment of at least one Member or the Chairperson at least three months before the expiry of the term of such Chairperson or Member, as the case may be, in accordance with the procedure laid down in this Act.
- Provided that no decision of the Lokayukta shall be invalidated due to vacancy or non-availability or non-appointment of the Chairperson or Members."

- Amendment of Section 20.** 4. (1) In sub-section (3) of Section 20 of the Principal Act, the words "consisting of not less than three Members" shall be deleted.
- (2) In sub-section (7) of Section 20 of the Principal Act, the words "consisting of not less than three Members" shall be deleted.
- Amendment of Section 36.** 5. In sub-section (1) of Section 36 of the Principal Act the word "Lokpal" shall be substituted with the word "Lokayukta".

D. LYNGDOH,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.